

ITEM NO.29 Court 7 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).21381/2020

(Arising out of impugned final judgment and order dated 11-12-2019 in CRLPIL No.42/2019 passed by the High Court Of Judicature At Bombay)

HIMANSHU AGARWAL Petitioner(s)

VERSUS

COMMISSIONER OF POLICE, MUMBAI & ORS. Respondent(s)

(IA No.100894/2020 - CONDONATION OF DELAY IN FILING, IA No.105459/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No.100895/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.105457/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-10-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Karan Bharihoke, Adv.
Mr. Amit K. Nain, AOR

For Respondent(s)

R-3

Mr. Mukul Rohatgi, Sr. Adv.
Ms. Diksha Rai, AOR
Ms. Devanshi Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard counsel for the petitioner. The special leave petition is dismissed.

We, however, observe that it is for the State to assess and review the threat perception of individual on case to case basis.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

